

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 278 OF 2018 &
IA NOs. 1386, 1385, 1388 & 1529 OF 2018

Dated: 28th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Rosa Power Supply Company Limited	Appellant(s)
Versus		
Uttar Pradesh Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A.Ranganadhan
Mr. S. Venkatesh
Ms. Nishtha Kumar
Mr. Vikas Maini

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1
Mr. C. S. Vaidyanathan, Sr. Adv.
Ms. Pooja Priyadarshini
Mr. Aditya Kumar Singh
Mr. Nived V. for R-2
Mr. M.G.Ramachandran
Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R-3

ORDER

IA No. 1385 of 2018

(Application for exemption from filing certified copy of impugned order)

For the reason set out in the application, the IA is allowed.

APPEAL NO. 278 OF 2018 & IA NO. 1386, 1388 & 1529 OF 2018

Heard Mr. C.K. Rai, learned counsel for Respondent No. 1 and Mr. Buddy A. Ranganadhan, learned counsel for the Appellant at length. Additional submissions, if any, shall be filed within 10 days i.e. on or before 09.04.2019 after serving advance copy on the other side.

List the matter for further hearing on **11.04.2019**.

(S. D. Dubey)
Technical Member

Js/kt

(Justice Manjula Chellur)
Chairperson